

CCI - HNLU 13TH JUSTICE HIDAYATULLAH NATIONAL MOOT COURT COMPETITION

IN COLLABORATION WITH

AZB & PARTNERS



OFFICIAL BROCHURE

17TH MARCH - 19TH MARCH

KNOWLEDGE PARTNER

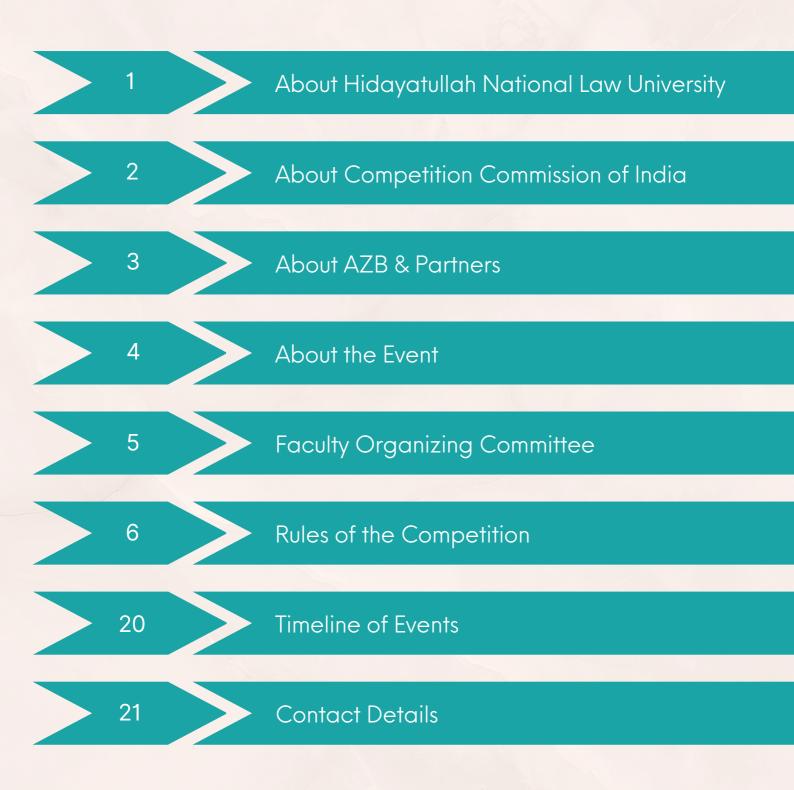


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ABOUT HIDAYATULLAH NATIONAL LAW UNIVERSITY



Established in 2003, Hidayatullah National Law University will be completing a journey of two decades in the year 2023. In such a short span of time, HNLU has carved out a niche for itself in the realm of legal education across India. Named after the great legal luminary Justice Mohammed Hidayatullah, the University was established by the Government of Chhattisgarh under the Hidayatullah National University of Law, Chhattisgarh Act (Act No.10 of 2003).

HNLU is sixth in the series of National Law Schools across India. HNLU has been included in the list of Universities maintained by the University Grants Commission under Section 2(f) of the UGC Act, 1956 and has been declared fit to receive central assistance as per the rules framed under Section 12 (B) of the UGC Act, 1956. The university is recognized by the Bar Council of India under Section 7 of the Advocates Act 1961.

Hon'ble Justice Mr. Arup Kumar Goswami, Chief Justice, High Court of Chhattisgarh is the Chancellor of the University and Prof. (Dr.) V. C. Vivekanandan is the Vice-Chancellor of the University. He was the former MHRD Chair Professor of IP Law at NALSAR University and also former Dean of the Rajiv Gandhi School of Law, IIT Kharagpur and School of Law, Bennett University. Prof. (Dr.) Uday Shankar is the Registrar of the University.

ABOUT COMPETITION COMMISSION OF INDIA



The Competition Commission of India has been established under the Competition Act, 2002 (the Act) to prevent practices having an adverse effect on competition, to promote and sustain competition in Indian markets, to protect the interests of consumers and to ensure freedom of trade carried on by other participants in markets, in India, and for matters connected therewith or incidental thereto.

It is mandated, inter alia, to take suitable measures for the promotion of competition advocacy, creating awareness and imparting training about competition issues. It, therefore, pursues its objectives through two sets of instruments, namely, advocacy and enforcement targeted at enterprises. These measures are complementary and are expected to promote and ensure thereby freedom of trade by enterprises and consumer welfare to achieve 'fair competition for the greater good.

ABOUT AZB & PARTNERS

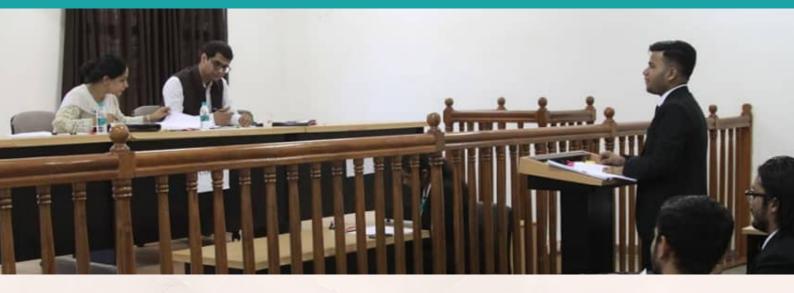


AZB & PARTNERS ADVOCATES & SOLICITORS

AZB & Partners was founded in 2004 with a clear purpose to provide reliable, practical and full-service advice to clients across sectors. Having grown steadily since its inception, the firm now has four offices across India and an accomplished and driven team of 400 lawyers committed to delivering best-in-class legal solutions to help clients achieve their objectives. Its clients include an array of domestic and international companies ranging from privately owned to publicly listed companies, including Fortune 500 Entities, Multinational Companies (MNCs), Investment Banks and Private Equity Firms. The Firm has also built, through its many professional engagements, strong relationships with specialists, regulatory authorities and several international law firms and has received wide national and international acclaim within the legal sphere.

The corporate group of the firm is consistently ranked as a league-table leader, in terms of both, deal volume and deal size. Additionally, the firm has been closely associated with the development and practice of Competition Law in India and is highly sought after by Domestic / Multinational companies for its expertise in the areas of merger control, antitrust litigation, cartels and leniency, anti-competitive vertical agreements and abuse of dominance among other areas.

ABOUT THE EVENT



Hidayatullah National Law University (HNLU) is proud to host the 13th edition of the Justice Hidayatullah National Moot Court Competition (HNMCC). HNMCC was started as a part of the centenary celebrations of the eminent jurist, author, and linguist, Justice Mohammad Hidayatullah. Over the course of a decade, it has established a reputation for being one of India's premier moot court competitions. The moot is going to be organized by the students and faculty of HNLU under the able guidance and mentorship of the Hon'ble Vice-Chancellor Prof. (Dr.) V.C. Vivekanandan.

HNMCC has always witnessed spirited participation from many universities in all of its previous editions and has witnessed the expertise of a stellar panel of judges. In the previous editions, the panel has comprised of Managing Partners of top law firms in the country and sitting judges of the High Court of Chhattisgarh for the final rounds while partners of reputed law firms, eminent academicians and experienced advocates from the Supreme Court of India and various High Courts have served as judges for the preceding rounds. The 13th Justice Hidayatullah Memorial National Moot Court Competition, 2023 is scheduled from 17th March 2023 (Friday) to 19th March 2023 (Sunday).

FACULTY ORGANIZING COMMITTEE

HNMCC Advisory Board

- Prof. (Dr.) V. C. Vivekanandan, Hon'ble Vice-Chancellor
- Prof. (Dr.) Uday Shankar, Registrar
- Prof. (Dr.) Vishnu Konoorayar, Dean (Research)
- Prof. (Dr.) Yogendra Srivastava, Dean (ORC-E & PG)

HNMCC Secretariat

- Dr. Anindhya Tiwari, Assistant Professor Organising Secretary
- Dr. Kiran Kori, Assistant Professor
- Dr. Ankit Awasthi, Assistant Professor
- Dr. Ankit Singh, Assistant Professor
- Dr. Priyanka Dhar, Assistant Professor
- Ms. Anita Singh, Assistant Professor
- Mr. Jeevan Sagar, Assistant Professor
- Mr. Abhinav Shukla, Assistant Professor
- Mr. Amitesh Deshmukh, Assistant Professor
- Ms. Garima Panwar, Assistant Professor
- Ms. Barkha Dodai, Assistant Professor
- Mr. Mayank Shrivastava, Assistant Professor
- Ms. Hina Illiyas, Assistant Professor
- Ms. Apurva Sharma, Assistant Professor
- Ms. Urvi Shrivastava, Assistant Professor

RULES OF THE COMPETITION

1) Definitions:

- Advanced rounds: It refers to the Quarter-finals, Semi-finals and Final rounds of the Competition.
- **Competition:** It refers to the 13th Edition of CCI-HNLU Justice Hidayatullah National Moot Court Competition, 2023.
- **Memorial:** It means the written arguments submitted by each team, on behalf of both the Parties, according to the official competition rules.
- **Memorial Evaluators:** It refers to the evaluators who will be responsible for marking the memorials which have been submitted by the teams.
- Oral rounds: It refers to a team's pleadings, comprising of both speakers, submitted orally in front of the judges, on behalf of one of the parties, against another team representing the opposing party.
- **Parties:** It refers to the parties to the dispute as identified by the moot proposition as Informant/ Appellant and Opposite Party/ Respondent.
- **Preliminary rounds:** It refers to the Oral Rounds which will take place prior to the Advanced Rounds of the Competition for the purpose of determining the teams which will proceed to the Advanced Rounds.
- **Raw Scores:** The aggregate of the marks obtained in the memorial and the preliminary oral round will constitute the Raw Scores of a team for that specific round.

- Round Points: For every round, every team will be evaluated on two aspects: memorial score and score in the oral rounds. The memorial of every team will be scored by Memorial Evaluators. The memorial score of a team as marked by each Memorial Evaluator will be compared against the memorial score of the other team by the same Memorial Evaluator. The team which receives a higher memorial score will be awarded one and a half (1.5) round points per evaluator. Similarly, in oral rounds, a higher score given by a Judge in a Preliminary Round will carry three (3) round points per judge and a higher score given by a Judge in Quarter- finals and Semi-finals will carry two (2) round points per judge.
- **Rules:** Rules mean these official Competition Rules and such other applicable supplements to these Rules published by the Organizing Committee headed by the Organizing Secretary.
- **Scouting:** Scouting is the act of attending a round in which the members of the team or any person related to the team are not competing.
- **Team code:** Team code refers to the unique number allotted to each participating team for the purpose of this Competition.

2) Eligibility:

All students enrolled in a 3 year LLB programme or a 5-year integrated LLB programme shall be eligible to participate in the CCI – HNLU 13th HNMCC 2023.

However, only one (1) team per university/ institution shall be eligible to participate.

3) Team Composition:

Each Team shall contain a maximum of three (3) members out of which two (2) members shall be designated as speakers, and one (1) member shall be a researcher.

The teams may choose to participate without a Researcher. However, either of the other two members must appear for the Researcher Test.

Once the team composition is communicated to the Organisers, no change in team composition shall be permitted unless prior permission has been obtained from the Organising Committee.

4) Registration:

Registration for the CCI-HNLU 13th HNMCC 2023 will commence on 16th January, 2023. The last date for registration shall be 10th February, 2023, 11:59 PM.

The registration fee for the Competition is ₹8,000 and has to be paid either through RTGS/NEFT/IMPS. The payment details are as follows, and can be found in the registration form as well.

- Name of the bank IDBI Bank Ltd.
- Branch Name & Address HNLU Campus, Uparwara, Raipur
- Branch Code 1188
- Bank Account Number 1188104000050616
- Name of the Account Registrar, Hidayatullah National Law University, Raipur
- MICR Code 492259503
- IFSC Code IBKL0001188
- Swift Code IBKLINBB391
- Type of Account Savings Bank Account

The following documents are required to be submitted by the teams at the time of registration:

- A letter of approval from the university permitting the team to take part in the competition.
- Scanned copy of the receipt of online payment.

The registration form can be accessed <u>here</u>.

5) Assistance to a team from any other team(s) or third parties:

Teams are not permitted to receive substantive assistance towards the preparation of memorials or arguments from any third parties, including teachers, alumni, students, etc. Any team found getting such assistance from third parties shall be immediately disqualified. Further, in the event of collusion between two or more teams, all concerned teams will be subject to immediate disqualification.

6) Clarifications to the Moot Proposition:

Clarifications can be sought until 7th February, 2023, 11:59 PM, through a Google Form that can be accessed <u>here.</u>

7) Rights over the memorials:

The Organizing Committee reserves the right to disseminate and reproduce the memorials for the purpose of the Competition. The Organizing Committee will not be responsible for any mistakes that are a part of the memorial.

8) Memorial Rules:

The memorial submission for registered teams must be made via a Google form that can be accessed <u>here.</u>

8.1) Format:

a) Each participating team is required to prepare a memorial for each party to the dispute with the following mandatory heads:

- Cover Page
- Table of Contents
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts (not exceeding 2 pages)
- Issues Raised

- Summary of Arguments (not exceeding 2 pages)
- Arguments Advanced (not exceeding 20 pages)
- Final Submission/Prayer (not exceeding 1 page)

b) Teams shall cite authorities using footnotes in accordance with the 21st Edition of Bluebook: A Uniform System of Citation.

c) The Cover Page of each memorial must contain only the following information:

- The Team Code in the upper right corner of each memorial
- The name of the forum resolving the dispute
- The name of the Competition
- The Cause Title
- The party for which the memorial is prepared

d) All teams shall attach one copy of the memorials for each side in (.docx) format (Microsoft Office 2019, 2016, 2013 or 2010) as well as one in (.pdf) format in the Google Form link provided above.

- All four files (two .docx and two .pdf) should be submitted in a single form submission.
- Memorials submitted twelve (12) hours after the deadline i.e. after 11:59 AM, 7th March, 2023, will not be accepted and such teams shall be disqualified from the Competition.
- A memorial once submitted will be considered final, and cannot be revised.
- In the scenario where any memorial is sent late (in a separate form submission), the penalty for late submission imposed on the latter memorial will be imposed on the earlier memorials as well.
- The penalty will also be imposed if the aforementioned documents are submitted in different form submissions.

e) It is the responsibility of each participating team to ensure that the electronic copies of the memorials:

• Can be opened with Microsoft Office 2019, 2016, 2013 or 2010 (.docx format) and Adobe Acrobat Reader 9 (.pdf format).

 Are named according to the team code and the party for which the memorial is proposed. (For instance, Team 01 will name its memorials as 011 and 01R where 'I' is the Informant/Appellant and 'R' is Respondent/Opposite Party)

f) All teams are required to submit six (6) sets of hard copies for each side of the memorials to the Organizing Committee, upon their arrival at the venue of the Competition on 17th March, 2023. The memorials shall be collected by the Organizing Team after the successful on-site registration of the respective teams.

g) All parts of the memorial (including headers, footers and headings) shall be typed on A4-sized paper/format, with the following formatting specifications:

- Font Type: Times New Roman
- Font Size: 12
- Line Spacing: 1.5
- Margins: 1 inch on each side

h) For footnotes, the formatting specifications are:

- Font Type: Times New Roman
- Font Size: 10
- Single Spacing between lines
- Margins: 1 inch on each side
- Speaking footnotes or endnotes are not allowed.

i) The memorials shall be spiral bound. The following colour scheme should be followed for the cover page of the memorial:

- Informant/Appellant BLUE
- Opposite Party/Respondent RED

j) The memorials shall not contain any annexure, photograph, graph, diagram or any other representation of such nature.

The hard copies of the memorials must be identical to the soft copies submitted by the team. In case of any violation of this rule, the team shall incur a penalty, subject to the decision of the Organizing Secretary.

8.2) Penalties:

a) Any memorial violating any of the specifications mentioned under Rule 8.1 will be penalized according to the following scheme:

S. No.	Criterion	Penalty (Each side)
1.	Late submission of memorials	(-) 1 mark each, for every hour after the deadline
2.	Failure to comply with page limit as prescribed in Rule (a)	(-) 1 mark per extra page
3.	Failure to comply with Rules (c), (g) & (h)	(-) 0.5 mark per specification per page
4.	Failure to comply with Rule (b)	(-) 0.5 per violation, with a cap of 0.5 per page
5.	Exclusion of items mentioned in Rule (a)	(-) 2 marks per specification
6.	Submission of Memorials through multiple emails	(-) 1 mark
7.	Inclusion of speaking footnote/ endnote	(-) 0.5 mark per footnote/endnote

b) There will be a maximum cap on the penalties which may be imposed for the violations mentioned in the table:

- For late submission of memorials, a maximum deduction of 12 marks will be imposed as a penalty.
- For failure to comply with the formatting specifications prescribed in Rules (c), (g) & (h) as mentioned under Rule 8.1 along with speaking footnotes and endnotes, a maximum deduction of 20 marks will be imposed as a penalty.
- There will be no cap on imposing penalties for all other specifications save and except those mentioned above.

c) Plagiarism exceeding 10% in "Arguments Advanced" and "Summary of Arguments" shall result in immediate disqualification. No relaxation will be made in the above rule under any circumstances.

8.3) Scoring criteria:

The marks distribution for the memorial shall be as follows:

S. No.	Criterion	Marks
1.	Application of facts	25 marks
2.	Reasoning	25 marks
3.	Use of Authorities and Precedents	20 marks
4.	Understanding Law and Procedure	20 marks
5.	Presentation	10 marks

9) Anonymity:

There should be no indication of the institution which the team represents, the name of the members in the memorials, or any other material carried inside the courtroom. The teams must also not disclose, or attempt to disclose, any such information at any stage of the Competition, either to the Judges or any other person as decided by the Organizing Secretary.

The violation of this rule will result in severe penalties, which may involve disqualification, as determined by the Organizing Secretary.

10) Format of the Competition:

The Moot Court Competition shall consist of Preliminary rounds and Advanced rounds. Each team will argue in two (2) preliminary rounds, once on behalf of each Party. In the Advanced rounds, the teams would represent only one side in each round.

11) Researcher Test:

A Researcher Test shall be conducted for adjudicating the "Best Researcher" on 17th March, 2023. The Speakers shall not be eligible to participate in the test.

However, in the case of a two-member team, one of the speakers shall be eligible to appear for the Researcher Test and the same shall be notified by the team to the Organizers at the time of Formal Registration.

12) Oral Rounds:

12.1) General:

The mode of communication for the Competition shall be English only.

The dress code to be adhered to for the duration of the Competition is-

- Ladies: Black Western or Indian Formals (Courtroom Formals)
- Gentlemen: Black Western Formals (Courtroom Formals)

12.2) Format:

The matchup of teams in Preliminary Rounds shall be determined on the basis of a draw of lots. The draw of lots and memorial exchange shall take place on 17th March, 2023, after the Inaugural Ceremony.

The teams with the highest number of wins will proceed to the Advanced Rounds from the Preliminary Rounds. The team with the higher number of Round Points in a round will be deemed to have won a round.

In a situation where after the preliminary rounds, there exists a tie in the number of wins of two or more teams, the team with the higher number of total Round points will proceed to the Advanced Rounds. If the tie still subsists, it will be decided in the following order:

- On the basis of Raw Scores
- On the basis of marks obtained under the head 'Reasoning in the Application of Principles'
- The final decision will be made on the basis of a Coin Toss.

The marks breakup for the Oral Rounds shall be as follows:

S. No.	Criterion	Marks
1.	Response to Questions and Articulation	25 marks
2.	Reasoning in the Application of Principles	25 marks
3.	Use of Authorities and Precedents	20 marks
4.	Application of Facts	20 marks
5.	Advocacy Skill, Court Craft and Demeanour	10 marks

12.3) Bench strength:

The Bench for the purposes of the Preliminary Rounds shall consist of two judges. For the Advanced Rounds, there will be a three-judge bench for Quarter-finals & a four-judge bench for Semi Finals and a five-judge bench for the Final Rounds.

12.4) Communication between members of the team:

The members of a team are allowed to communicate among themselves during the Oral Rounds. However, the same must be in written form only and must not be in violation of general courtroom practices.

12.5) Electronic devices inside the Courtroom:

The participating teams are not allowed to carry or use their smartphones inside the Courtroom; only laptops, tablets and wristwatches (no smartwatches) are allowed inside the Courtroom for reference purposes. In case any member of a team is found using any smartphone during the Oral Rounds, a severe penalty may be imposed on the team, which may include disqualification.

12.6) Scouting:

Every form of scouting is strictly prohibited and shall result in the disqualification of the team from the Competition. The decision of the Organizing Secretary shall be final in this regard.

12.7) Duration:

For Preliminary Rounds, each team will be allotted a total of thirty (30) minutes to present their arguments. No speaker shall be allowed to plead for more than twenty (20) minutes. Each team is entitled to reserve a maximum of five (5) minutes, out of the total thirty (30) minutes, for rebuttals and surrebuttals.

For Advanced Rounds, each team will be allotted a total of forty-five (45) minutes to present their arguments. No speaker shall be allowed to plead for more than twenty-five (25) minutes.

Each team is entitled to reserve a maximum of five (5) minutes, out of the total forty-five (45) minutes, for rebuttals and sur-rebuttals.

The teams are requested to arrive at the designated Courtroom fifteen (15) minutes before the Round is supposed to start. In case the team fails to report to the designated Courtroom within ten (10) minutes of the starting of the Round, the team will be deemed to have forfeited the Competition and the Round will continue as an ex-parte round.

13) Advanced Rounds:

The party to be represented by the teams in the Advanced Rounds shall be decided by way of a coin toss.

Qualification in the Advanced Rounds (from Quarter-finals to Semi- finals and so on) will be determined by win/ loss in the respective Advanced Round.

14) Awards and Trophies:

All participants will receive a 'Certificate of Participation'. Special awards will be distributed in the following categories:

14.1) Team:

- The team which wins the final round will be adjudged as the 'Winner of the CCI - HNLU 13th HNMCC 2023' and will get an amount of ₹ 1,00,000/-, a trophy and an internship opportunity at AZB & Partners.
- The team which secures second place will get the title of 'Runners-up' and ₹ 50,000/- as a cash prize.
- The finalists will also be awarded various goodies from SCC Online.

14.2) Best Memorial:

The team with the highest memorial score (aggregate) will get the 'Best Memorial' prize along with a cash prize of ₹20,000/-.

In case of a tie between the aggregate memorial scores of two or more teams, the winner will be decided in the following order:

- On the basis of aggregate marks obtained under the head 'Reasoning'.
- The final decision will be made on the basis of a Coin Toss.

14.3) Best Speaker:

The speaker who secures the highest score (aggregate) at the conclusion of the Preliminary Rounds will get an award for the 'Best Speaker' with a cash prize of ₹ 20,000/-. It is necessary to argue for both parties in order to be eligible for the 'Best Speaker Award'.

In case of a tie between the aggregate oral scores of two or more speakers, the winner will be decided in the following order:

- Based on aggregate marks obtained under the head 'Reasoning in the Application of Principles'.
- The final decision will be made on the basis of a Coin Toss.

14.4) Best Researcher:

The researcher with the highest score in the Researcher Test will get the 'Best Researcher' prize along with a cash prize of ₹ 10,000/-.

In case of a tie between the marks obtained by two or more Researchers, the winner will be decided on the basis of a Coin Toss.

15) Code of Conduct:

A violation of the prescribed Code of Conduct will invite sanctions which will be decided by the Organizing Secretary.

• Teams are expected to behave with other team members and the Judges / Organisers / Volunteers in a dignified manner.

- Teams should not attempt to influence Judges / Organisers in any manner.
- Participants are expected to maintain decorum in the courtroom during the Competition and to conduct themselves in a manner befitting the legal profession.
- The teams should not engage in any form of unethical, unprofessional or wrongful conduct during the entire period of the Competition.
- Participants should not indulge in the consumption / carrying of drugs / alcohol / arms or ammunition / immoral / illegal activity or any other form(s) of taste/addiction during the course of the Competition.

16) Exemplary Power clause:

In case of any dispute arising in the interpretation of the rules, or otherwise, the decision of the Organizing Secretary in consultation with the Organizing Committee would be final and binding.

Note: For any further queries related to the competition and rules thereof, please scan the QR Code below to send your queries -



TIMELINE OF EVENTS



CCI – HNLU 13TH JUSTICE HIDAYATULLAH NATIONAL MOOT COURT COMPETITION



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